

[अध्यक्ष महोदय]

मुझे वह न उठाना पड़े। इस लिए मैं चाहता हूँ कि मेम्बर साहबान मेरे साथ सहयोग करें। स्पीकर चाहे जितना भी चाहे, इस हाउस में झार्डर नहीं रख सकता है, जब तक कि मेम्बरों सहयोग न करें। यहाँ पर झार्डर कायम रखना मेम्बर साहबान का भी उतना ही फ़र्ज है, जितना कि स्पीकर का है। मुझे उम्मीद है कि मेम्बर साहबान इस में मेरी पूरी इमदाद करेंगे।

Shri Raghunath Singh (Varanasi):
We will co-operate.

Shri Nambiar: The decision which you have announced, which is of a far-reaching nature, is not understood by Members who do not follow Hindi. These are very important matters. We must know what it is.

Mr. Speaker: I have just informed the House that however much he might try, the Speaker cannot keep order in the House unless he gets the co-operation of all the Members, and it is the duty of each individual Member as well as the House collectively to help him in keeping order.

Secondly, when a Member stands up and without being indentified, begins to speak, he shall not catch my eye.

Thirdly, if he persists in continuing in his behaviour, then what he utters would not go on record. In extreme cases, not in ordinary cases, I might say that that might not go on record.

श्री वागड़ी: अध्यक्ष महोदय, मेरी अर्ज सुन लीजिए।

अध्यक्ष महोदय: अब मैं कुछ नहीं सुन सकता।

Mr. Speaker: Papers to be laid.

Shri Nambiar: On a point of order.

Mr. Speaker: Shri Raj Bahadur.

Shri Nambiar: Never in the history of Parliament has this happened.

12.15 hrs.

PAPERS LAID ON THE TABLE

THE MERCHANT SHIPPING (EXAMINATION OF ENGINEERS IN THE MERCHANT NAVY) AMENDMENT RULES.

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): I beg to lay on the Table a copy each of the following papers:—

- (1) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1963 published in Notification No. G.S.R. 1805 dated the 23rd November, 1963, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library, See No. LT-2130/63].
- (2) Annual Report of the Hindustan Shipyard Limited, New Delhi, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956, [Placed in Library, see No. LT-2131/63].

NOTIFICATIONS UNDER THE STATE OF NAGALAND ACT

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): I beg to lay on the Table a copy each of the following Orders under sub-section (2) of section 31 of the State of Nagaland Act, 1962:—

- (1) The Nagaland (Removal of Difficulties) Order, 1963 published in Notification No. G.S.R. 1620 dated the 12th October, 1963.

- (2) The Nagaland (Removal of difficulties) Order No. 2 of 1963 published in Notification No. G.S.R. 1847 dated the 30th November, 1963.
- (3) The Nagaland (Removal of Difficulties) Order No. 3 of 1963 published in Notification No. G.S.R. 1848 dated the 30th November, 1963. [Placed in Library. See No. LT-2132/63].

REPORT ON THE ACTIVITIES OF THE COAL MINES LABOUR WELFARE FUND

Dr. Ram Subhag Singh: On behalf of Shri R. K. Malaviya, I beg to lay on the Table a copy of Report on the activities of the Coal Mines Labour Welfare Fund for the year 1962-63. [Placed in Library. See No. LT-2136/63].

NELLORE RICE (EXPORT RESTRICTION) ORDER

12.18 hrs.

RE: STATEMENT BY MEMBER

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): On behalf of Shri A. M. Thomas, I beg to lay on the Table a copy of the Nellore Rice (Export Restriction) Order, 1963 published in Notification No. G.S.R. 1879 dated the 6th December, 1963, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT- 2133/63].

डा० राम मनोहर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, मैं सब से पहले विदेश मंत्री की पीकिंग से काहिरा और नैरोबी सम्बन्धी शलत-बयानी पर कुछ कहना चाहता हूँ। विदेश मंत्री ने माननीय सदस्य, श्री बागड़ी, के प्रश्न का उत्तर देते हुए ४ दिसम्बर को कहा था—मैं उन के शब्द पढ़ देता हूँ—

ANNUAL REPORT OF THE HINDUSTAN TELEPRINTERS LTD., ETC.

“कोई और रास्ता होगा तो बहुत लम्बा होगा, कोई सीधा रास्ता नहीं होगा।”

The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagavati): I beg to lay on the Table a copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—

फिर उन्होंने कहा :

“मैं नहीं जानता। शायद सीलोन हो कर जा सकें।”

- (1) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1963, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2134/63].
- (2) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2135/63].

तो जहाँ तक सीलोन का सम्बन्ध है, उस पर मैं कुछ नहीं कहूँगा, हालांकि यह बहुत शलत है, क्योंकि उस में “शायद” भी है और वह जानते नहीं हैं।

अध्यक्ष महोदय : माननीय सदस्य का स्टेटमेंट लिखा हुआ होगा ?

डा० राम मनोहर लोहिया : जी नहीं। लिख कर लाता, तो और अच्छा होता।

अध्यक्ष महोदय : ऐसे स्टेटमेंट जो लिखे हुए तैयार होने चाहिए और उन्हें ही यहाँ पर पढ़ना चाहिए। अगर माननीय सदस्य के